

CS No.
Santia Devi Dhanuka Vs. Gaurav Kumar & Ors.

020

Fresh suit received physically by way of
document. It be checked and registered.

Agent: Sh. Nipun Jain, Ld. Counsel for the
plaintiff.

Put up for consideration on 22.09.2020.

(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020

CS No.
3. Seema Kumar & Ors.

physically by way of
registered.

el for the

n 22.09.2020.

(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020

CS No.
Kanta Devi Dhanuka Vs. Gaurav Kumar & Ors.

15.09.2020

Fresh suit received physically by way of assignment. It be checked and registered.

Present: Sh. Nipun Jain, Ld. Counsel for the plaintiff.

Put up for consideration on 22.09.2020.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020



CS No.

Shyma Lal Dhanuka Vs. Seema Kumar & Ors.

15.09.2020

Fresh suit received physically by way of assignment. It be checked and registered.

Present: Sh. Nipun Jain, Ld. Counsel for the plaintiff.

Put up for consideration on 22.09.2020.



**(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020**

CS No. 329/17
Satnam Singh Vs. Savita Gulati

15.09.2020

Present: Ms. Bhawna, proxy counsel for attorney of
the plaintiff.

None for the defendant.

Proxy counsel for the plaintiff submits that
the matter has been settled between the parties and
settled payment is to be made by the defendant in
terms of the settlement arrived at between the
parties.

**Put up for settlement/ payment, if any,
on 03.10.2020.**



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020



15.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh Udyan Jain alongwith Ms
Gunjan Richarya, Ld Counsels for the
plaintiff.

None for the defendant.

Today, it is submitted by the Ld Counsel for the plaintiff that the defendant no. 1 has filed his written statement alongwith list of documents. Defendant no. 2 has supplied advance copy of his written statement to the counsel for the plaintiff. However, the same is not on record. Ld Counsel for the plaintiff submits that the WS filed by the defendant no. 1 is not in terms of the order dated 24-04-2018 and, therefore, the right to file the WS/

Contd.....

CS No. 456/17
Ajay Jaggi Vs. Yogesh Jaggi

15.09.2020


Present: Sh. Amit Raghav & Sh. Parveen Vidhuri, Id.
Counsel for the plaintiff.
Sh. Lalit Kumar, Id. Counsel for the
defendant.

Part final arguments heard.

During the course of the arguments, Id.
Counsel for the plaintiff submits that there is still a
possibility of settlement.

In view of that, one opportunity is given to
the parties to settle the matter before the next date of
hearing.

**Put up for settlement/ remaining final
arguments on 24.09.2020.**


(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020

CS No. 80/20

Shagufta Qureshi @ Usha Rani Vs. Asha Rani & anr.
15.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.

Sh. Ashok Kumar, Ld. Counsel for the defendant no. 1.

Defendant no. 2 unserved.

Ld. Counsel for defendant no. 1 submits that he has filed the written statement to the plaint filed by plaintiff.

The counsel for the plaintiff is directed to file fresh address of defendant no. 2.

An email has been received on behalf of the plaintiff on court email ID for seeking an adjournment and has requested that the matter may be kept for VC. Same is granted.

Put up for filing the address of defendant no. 2 and for filing replication to the written statement filed by defendant no. 1 on 28.10.2020.

(Manish Sharma)
ADJ-01/WEST/THC

CS No. 391/20
M/s Greenply Indus Vs. M/s Jainsons

15.09.2020

Present: Sh. P.R. Chatterji, Ld. Counsel for the
plaintiff.

At request of counsel for the plaintiff,
put up for consideration on 07.10.2020.

(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020



CS No. 394/20
Maya Rani & Ors. Vs. Ramesh Kumar & Ors.

15.09.2020

Present: Sh. Dinesh Kumar, Id. Counsel for the
plaintiff.

At request of counsel for the plaintiff,
put up for consideration on 21.09.2020.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020



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Put up for compliance of order dated
05.02.2020 and for arguments on application U/o
1 Rule 10 CPC on 25.01.2020.

(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020



CS No. 11124/16
Vaijanti Mala Vs. Shyam Sunder


15.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

It is a contested matter and is at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned for remaining cross examination of PW1 on 13.01.2021.


(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020


CS No. 407/20
Dinesh Lalwani Vs. Alka Chandawani

15.09.2020

Present: None for plaintiff.

Counsel for the plaintiff Sh. Raman Gandhi has sent an email on court email ID for seeking an adjournment and has requested that the matter may be kept for VC. Same is granted.

Put up for consideration on 17.09.2020.


(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020



CS No. 88/19

Harbans Singh & Anr. Vs. Harbans Kaur & Ors.

15.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.
Sh. Ajay Goel, ld. Counsel for the defendant no. 1 & 2.
Sh. Manish Shersial, ld. Counsel for defendant no. 4.
None for defendant no. 3.

Ld. Counsel for defendant no. 4 submits that vide order dated 05.02.2020, this court had permitted him to file necessary documents in respect to the ownership of the property.

Right of defendant no. 3 to file his written statement stands closed vide order dated 23.10.2019.

Contd.....

CS No. 735/17
Ramesh Kakkar Vs. Savita Babbar

15.09.2020

Present: Sh. Umesh Gupta, ld. Proxy counsel for
plaintiff.
Sh. Sameer Dewan, ld. Counsel for
defendant.

Proxy counsel for plaintiff submits that the mediation proceedings has not been initiated and the plaintiff is not interested in mediation proceedings.

ld. Counsel for the defendant submits that the defendant wants to settle this matter. Further, ld. Counsel for defendant has apprised this court that the plaintiff has challenged the order dated 02.09.2020 before Hon'ble High Court of Delhi in which notice has been issued to the defendant.

ld. Counsel for defendant is directed to place on record the copy of order in CM(M) NO. 449/2020 during the course of the day.

Both the parties are directed to explore the possibility of settlement.

Contd.....



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Put up for further proceedings on
21.10.2020.

(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020



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CS No. 674/19
Amit Kumar Vs. Naresh Kumar

15.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.


Present: Sh. Manish Singh, ld. Counsel for the plaintiff.
None for defendant.

Ld. Counsel for the plaintiff submits that written statement of the defendant is already on record. However, there is a delay of 46 days.

Perusal of file shows that written statement alongwith application for condonation of delay of 46 days are already on record. Submissions made by counsel for the plaintiff found to be correct.

Considering the facts and reasons stated in the application, application for condonation of delay in filing the written statement of the defendant is allowed.

Put up for filing replication, admission denial of documents and for framing of issues on 15.12.2020.


(Manish Sharma)
ADJ-01/WEST/THC

Dr. D. S. / 88 / 2019

RCA No. 167/19
Hari Om Gupta Vs. Kishan Garg

Parcha Yadhasht

15.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Ms. Riya Kalra, Id. Counsel for appellant has filed an application on court email ID for seeking an adjournment and has requested that the matter may be kept for VC as she is unable to appear physically before this court. Same is granted.

Put up for arguments on 28.10.2020.

(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020

M No. 576/19
Prashant Mangla Vs. Rakesh Garg

15.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Applicant in person.

The connected matter is pending before this court and is fixed for 23.11.2020.

Put up with connected case on 23.11.2020.

(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020



CS No. 11356/16
M/s Exclusive Papers Pvt. Ltd. Vs. M/s Chinar Forge


15.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

It is a contested matter and is at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned for remaining cross examination of PW1 and for production of documents on 12.01.2021.


(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020

CS No. 10911/16
Sunil Kumar Govil Vs. Mahender Kumar Garg

15.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Today the matter is fixed for appearance of defendant no. 3 and filing of his evidence by way of affidavit.

Ms. Sangeeta Agarwal, Id. Counsel for defendant no. 3 has sent an application on court email ID for seeking an adjournment and has requested that the matter may be kept for VC as she is unable to appear physically before this court. Same is granted.

Put up for purpose fixed on 14.01.2021.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020



CS No. 12299/16
Parmeshwar Yadav Vs. M/s Unistone Interiors

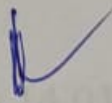
15.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Put up for reply and arguments on application to place on record additional documents on 25.01.2021.


(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020



CS No. 406/20
Anand Kumar Vs. Ram Raj & Ors.

15.09.2020

Present: Sh. Vijay, Ld. Counsel for the plaintiff.

Heard. I have perused the plaint and documents.

Issue summons to the defendants on filing of PF/RC.

Put up for report of service on 16.12.2020.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020



CS No. 12028/16
Surender Singh Vs. Parwati Giri

15.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.
Sh. Rohit Sharma, Ld. Counsel for
defendant no. 1.
None for other defendants i.e. defendants
no. 2, 3, 4, 5 & 6.

Today, it is apprised by ld. Counsel for defendant no. 1 that the matter has been settled between the parties vide mediation order dated 14.02.2020.

Ld. Counsel for defendant no. 1 is directed to place on record the copy of mediation order dated 14.02.2020 during the course of the day.

Put up for settlement on 26.09.2020.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020



CS No. 13540/16
Nirmal Biswas Vs. Harjit Singh

15.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Bhagesh Seth, Id. Counsel for the plaintiff alongwith Sh. Ashish Biswas, son of the plaintiff.
Sh. L.K. Gupta, Id. Counsel for the defendant.

Today, Id. Counsel for the plaintiff submits that PW1 Sh. Nirmal Biswas is not well and he is unable to appear before this court to tender his evidence. However, counsel for the plaintiff has filed his evidence by way of affidavit and has also supplied the copy of the same to the counsel for the defendant.

Put up for cross examination of PW1 Sh. Nirmal Biswas on 14.01.2020.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020

CS No. 397/20
Nidhi Vs. Saroj Bala

15.09.2020

Present: None for the parties.

Put up for consideration on 17.09.2020.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020



15.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Rakesh Wadhwa, Id. Counsel for the plaintiff.

None for the defendant no. 1.

Sh. Bhupender Kumar, proxy counsel for defendant no. 2.

Ld. Counsel for the plaintiff submits that there is an urgency of this matter as defendant no. 1 is threatening to hand over the possession to some other third party.

It has been apprised by Sh. Bharat Gupta, to the court telephonically that the counsel for defendant no. 1 Sh. Varun Tyagi, counsel for defendant no. 1, is not keeping well, so the matter may be adjourned for today.

Reply to application U/o XXXIX rule 1 & 2 CPC alongwith Vakalatnama filed by defendant no. 2 on court email ID. Same has been put up before the undersigned through email.

Contd.....

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Counsel for defendant no. 2 is directed to file hard copy of reply within 15 days from today

Let plaintiff file hard copy of the plaint and all the documents in original during the course of the day.

Put up on 16.09.2020 for consideration on application U/o XXXIX Rule 1 & 2 CPC filed by the plaintiff.

(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020

15.09.2020

Present: Sh. Ashok Wadhera & Sh. Rishi Wadhera,
ld. Counsels for the plaintiff.

Heard. I have perused the plaint and documents.

Issue summons to defendant on filing of PF/RC, speed post as well as authorized courier.

In addition, summons be also served on defendant, subject to providing email/ whatsapp by the plaintiff for the said date.

Put up for report of service on 15.12.2020.

Ld. Counsel for the plaintiff is directed to file an affidavit regarding service of defendant through email & whatsapp.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020

CS No. 1421/17
Zinnurain Vs. Tanweer Kamali

15.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Put up for consideration on 20.10.2020.

(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020



CS No. 323/20

Himanshu Arora Vs. Gaurav Lamba

15.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Chander Rai Chawla, Id. Counsel for the plaintiff.


Sh. Kuljeet Singh Sachdeva, Id. Counsel for the defendant.

Ld. Counsel for defendant Sh. Kuljeet Singh Sachdeva has filed an application U/o VII Rule 10 CPC on court email ID. Same has been put up before the undersigned through email.

Today, Ld. Counsel for the defendant has filed the hard copy of aforesaid application alongwith Vakalatnama. Same is taken on record.

Both the parties submit that they want to settle the matter and will try to settle the matter tomorrow in presence of the parties.

Put up for filing of reply of aforesaid application and for arguments as well as for report of settlement on 19.09.2020.


(Manish Sharma)
ADJ-01/WEST/THC

CS No. 12822/16
Bhim Sain Jain Vs. Dalip Kumar Jain

15.09.2020


Present: None for the plaintiff.
Sh. Anand Singh, Ld. Counsel for the
defendant.

The matter is listed for arguments on
pending interim injunction application of the
plaintiff.

However, ld. Counsel for the defendant
submits that he has not received the copy of this
application.

Ld. Counsel for the plaintiff is directed to
supply the copy of this application to the counsel for
defendant before the next date of hearing.

**Put up for filing of reply and arguments
on interim injunction application of the plaintiff
on 17.10.2020.**


(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020

15.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. C.P. Wig, Ld. Counsel for the plaintiff.

Heard. I have perused the appeal.

Issue notice to respondent on filing of PF/RC as well as through courier.

In addition, notice be also served on respondent, subject to providing email/ whatsapp by the appellant for the said date.

Put up for report of service on 21.12.2020.

Ld. Counsel for the appellant is directed to file an affidavit regarding service of respondent through email & whatsapp.

(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020

CS No. 8030/16
Paramjit Kaur Vs. Gurdip Singh Marwah

15.09.2020


File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

An email has been received from Sh. Kanwaljeet Singh, Counsel for proposed applicants namely Ms. Renu Singh, Ms. Neeta Chaudhary on court email ID for seeking an adjournment and has requested that the matter may be kept for VC. Same is granted.

Put up for purpose fixed on 21.10.2020.


(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020

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defence of the defendant no. 1 may be struck off.

Let defendant no 2 file his written statement.

Put up on 21-10-2020 for further proceedings.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 15.09.2020

